

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 29<sup>th</sup> day of *August, 2007*.

**HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J.  
HON'BLE MR. P.K. CHATTERJI, MEMBER- A.**

**REVIEW APPLICATION NO. 18 OF 2006**

Union of India through the Secretary,  
M/o Communication, D/o Posts, Govt. of India,  
Sansad Marg, New Delhi. .... Applicant

VERSUS

Makhanju Bind, S/o Late Katru Bind,  
R/o Village- Bhela, P.O. Samodhpur, Distt. Jaunpur.  
..... Respondent

IN

**ORIGINAL APPLICATION NO. 41 OF 2004**

Makhanju Bind ..... Applicant.

VERSUS

Union of India and others  
..... Respondents

Present for the Review Applicant: Sri S. Srivastava  
Present for the Review respondent :

**ORDER**

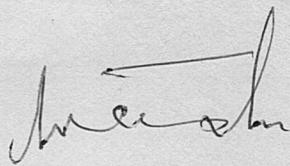
**BY HON'BLE MR. ASHOK S. KARAMADI, JM**

This Review Application is filed against judgment and order dated 17.01.2006. The grievance of the applicant is that while passing the



order, certain procedural aspect with regard to income were not taken into consideration and, therefore, the order requires review .

2. We have heard Sri S. Srivastava, learned counsel for the Review Applicant and perused the contents stated in the accompanying Affidavit. On perusal of the order and the grounds taken by the review applicant, we do not find any justifiable ground to review the order as the scope of review is very limited, if the order suffers from error apparent on the face of record or the mistake crept in the order. As the Hon'ble Supreme Court has held that the grounds, which are in the nature of the grounds to be taken in appeal, cannot be taken as the grounds for reviewing the order and such having regard to the facts and circumstances of the case, the grounds taken in the Review Application does not come within the purview of review. Therefore, the Review Application is rejected.



(P.K. CHATTERJI)  
MEMBER- A



(ASHOK S. KARAMADI)  
MEMBER- J.

/Anand/